## Affidavit to be Furnished by the candidate alongwith Numination Paper Before the Returning Officer

Before the Returning Officer
For election to Birder Violent SHABER of the Houses
From MOHAMIA Constituency (Name of the Constituency)

1	NIRANJAN RAM son/daugh posit of RAMIBACHAN RAM.  A. 51 years, resident of VIII - BARHULI, POST - BHITTI, OTSS-KAIMUR  I ST years, resident of VIII - BARHULI, POST - BHITTI, OTSS-KAIMUR
Elec	ction, do hereby solemnly affirm and state on oath as under-
	ike out whichever is not applicable)
	I am a candidate set up by BJP (name of the political party ) / am contesting as an
	Independent candidate.
(7)	Details of PAN and status of filing of Jucomo for column

SI. No.	Names	Perminent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shawn In Income Fux Return ( in Rupees)
1.	Self	BBFPR6970P	2018-19	676513
2.	Spouse-	NA		0.107.15
3.	Dependent !	NA	*	
4.	Dependent 2	NA		
5.	Dependent 3	1.11		

### (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Offence	Description
The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	+16
Name of the court, Case No. and Date of order taking cognizance:	Lie
Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	но
	cognizance, Sections of the Act and description of the offence for which cognizance taken:  Name of the court, Case No. and Date of order taking cognizance:  Details of Appeal (s) / Application(s) for revision

### 4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	HA
(b)	Name of the Court(s), Case No. and Date(s) of order(s):	HA

Edan	Punishment imposed :	-1			
461	Punishme it imposed :		110		

(5) That I give herein below the details of one assets (movable and immovable etc.) of myselo. my spouse and all dependents:

### A. Details of movable assets : (Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

3. Value of Bords/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand	60000/	180001			
(B)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	817768F				
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.					
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and Investment in any Financial Instrument in Post office or Insurance Company and the amount					
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.					
(vi)	Motor Vehicles/Alterafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	\$38000f				
(vii)	Jewelry, bultion and valuable thing (give details of weight and value)	5500OF				

	Any other assets such as value of Chims/interest	87001	
(ix,	Gross Total value	18577684 181004	

B. Ditails of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Discription	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	BARHUY				
	Area (Total measurement in Ag- acres) Q5-	4 Acre				
	Whether inherited property (Yes or NO)	745				
	Date of purchase in case of self acquired property	-				
	Cost of Land (in case of purchase)at the time of purchase	\$0000				
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value	9000000				
(ii)	Non-Agricultural Land Location(s) Survey number(s)	BARACII				
	Area (Total measurement in sq. ft.)	aper				
	Whether inherited property (Yes or NO)	74				
	Date of purchase in case of self acquired property	-				
	Cost of Land (in case of purchase) at the time of purchase	25000/-				
	Any Investment on the land by way of development, construction etc.	_				
,	Approximate Current market value	1200051				
(iii)	(including apartments) -Location(s) -Survey number(s)	-				
1	Built up Area (Total measurement in sq. fl.)	_				

	Whether inherited property (Ves or NO)	_	 		1
	Date of purchase in case of self acquired property	_			
	C est of property (in case of prochase) at the time of prochase	_			
	Any investment on the property by way of development, construction etc.	-			
	Approximate Current market value	-			
(iv)	Residential Buildings (including apartments.) of House 10- -Location(s) b) Apartments	525000 F			
	Area (Total measurement in s) sq. ft.) b)	1735: BF			
	Built up Area (Total 4) intersurement in sq. ft.) 5)	17-35 SIP			
	Whether inherited property (Yes or NO)	Yas No			
	Date of purchase in case of self acquired property			+	
	Cost of property (in case of purchase) at the time of purchase	525000/r 500000/r			
	Any Investment on the land by way of development, construction etc.				
	Approximate Current market (3) value (b)	50 00000			
(v)	Others (such as interest in property)				
(vi)	Total of Current Market Value of (1) to (v) above	2 dannant			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. Na	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(1)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	3713907 838000 Howay Lean Motor Lean				
	Losa or dues to any individuals/ Entity other than mentioned in (i) above. Namo(s) Amount outstanding Nature of loan					

	A-sy other liability		
	Grand total of liabilities	45519071	
(ii)	Government Dues: Dues to departments dealing with government seconomodation	+	
	Dues to departments dealing with supply of water	-	
	Dues to departments dealing with supply of electricity		
	Dues to departments dealing with supply of telephones/mobiles	_	
	Dues to departments dealing with government transport (including aircrafts and helicopters)	_	
	Income Tax Dues		
	Wealth Tax Dues		
- 2	Service Tax Dues		
	Municipal /Property Tax Dues	_	
	Sales Tax Dues	-	
	Any other dues		
	Grand total of all Govt. dues		

# (7) Details of profession or occupation:

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(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

#### (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt/Kum.
2.	Full poștal address	NIRANJAN RAM
3.	Number and Name of the constituency and state	BARRULI, BHITTI, MOHAMYA, KAIMU
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	MOHANIYA - 204
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	MA

	(c)	otal number of Pending cases where the (s) have taken cognizance			MA			15 277 H	
5.	PAN of  (a) Candidate BBF-PR6970P				Year for which last Income Tax Return filed			Total Income Shown	
	(b) Spause;							_	
	(e) Dependents								
6.		Details	of Assets and	Linbil	itie	s in rupees	es de	-1 85	Dependent-III
-77		Description	Self	Spous			Depende	nt-st	Dependencia
Α.		Moveable Asset (Total value)	1857768	IBA	101				
В.		Immovable Asset							
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	5520000						
	(li)	Approximate Current Market Price of Asset (Total Value)	590000/						
7		Liabilities					-	_	-
		(i) Government dues (Total)							
		(ii) Loans from Bank, Financial Institutions and others (Total)		+					
3.		ighest educational qualifi (Give details of School / Un ourse) (Name of the School	dunceltu aduo	ation w	vith ty a	full form of the	e certifice which the	te/ dip	ploma/ degree se was completer

#### VERIFICATION

I, the depon	nent, above named, do hereby verify and de- knowledge and belief, no part of it is false	clare that the	ne co	ntents of this affidavit are true and correct to the terial has been concealed there from. I further
declare that		95	100	a stand to be a facility of a beauty

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

		201
A this the	day of	261
Verified Statement and the statement of	***************************************	

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Norary Public.

3. All columns should be filled up and two column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4 The affidavit should be either typed or written legibly and nearly.